

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "G": DELHI
BEFORE SHRI N.K. BILLAIYA, ACCOUNTANT MEMBER
AND
MS. MADHUMITA ROY, JUDICIAL MEMBER

ITA.No.1021/Del./2017
Assessment Year 2012-13
(Through Video Conferencing)

Vijender Singh S/o Sh. Pratap Singh, VPO Gagsina, Tehsil Gharaunda, Distt. Karnal, Haryana. PAN No. AGZPS0285Q	vs.	ITO Ward-3, Income Tax Office, M.C. Building, G.T. Road, Near Red Light, Panipat.
(Appellant)		(Respondent)

For Assessee :	None
For Revenue :	Sh. Prakash Dubey, Sr.DR

Date of Hearing :	09.08.2021
Date of Pronouncement :	09.08.2021

ORDER

PER MADHUMITA ROY, J.M.

The instant appeal is directed against the order dated 07.11.2016 passed by the Ld. CIT(Appeals), Karnal for AY 2012-13.

2. None appeared on behalf of assessee at the time of virtual hearing. The learned counsel for the assessee, vide its letter dated 09.08.2021, received by email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 09.08.2021.

Order pronounced in the open Court.

Sd/-
(N.K. BILLAIYA)
ACCOUNTANT MEMBER

Sd/-
(MADHUMITA ROYA)
JUDICIAL MEMBER

Delhi, Dated 09.08.2021

*Kavita Arora, Sr. PS

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'SMC-2' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar, ITAT Delhi Benches :
Delhi.